GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA STARRED QUESTION NO. *338

TO BE ANSWERED ON THE 24TH MARCH, 2017/ CHAITRA 03, 1939 (SAKA)

SEIZURE OF PROPERTY

*338: SHRI MANSUKHBHAI DHANJIBHAI VASAVA: SHRI RAM TAHAL CHOUDHARY:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government, in a bid to take action regarding Non-Performing Assets (NPA), has seized the property of companies against which more than Rs.10 crore are outstanding;
- (b) if so, the details of property seized/ recovered/taken into possession during the last three years and current year, bank and State-wise;
- (c) whether criminal cases are not registered for recovery of loan which become NPAs; and
- (d) if so, the reaction of the Government thereto and the corrective measures taken /being taken by the Government in this regard?

ANSWER FINANCE MINISTER (SHRI ARUN JAITELY)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT AS REFERRED TO IN REPLY TO PARAS (A) TO (D) OF LOK SABHA STARRED QUESTION NO. *338 FOR ANSWER ON 24th MARCH, 2017/ CHAITRA 03, 1939 (SAKA) REGARDING SEIZURE OF PROPERTY BY SHRI MANSUKHBHAI DHANJIBHAI VASAVA AND SHRI RAM TAHAL CHOUDHARY

(a) to (d): The details of properties seized by banks in NPA accounts with outstanding more than Rs 10 crore for last three years including current year are annexed.

Upon classification of an account as NPA and when all measures to revive the account fail, banks undertake recovery measures such as filing of suit with Debt Recovery Tribunals (DRTs), enforcement of security interest to recover money under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, One-time settlements or sale of account to Asset Reconstruction Companies (ARCs). In accounts where fraud has been reported, banks are required to file a report with the police against the borrower/promoters.

The Government has taken sector specific measures (Infrastructure, Power, Road, textiles, Steel etc.) where incidence of NPA is high. The Insolvency and Bankruptcy code (IBC) has been enacted and SARFAESI Act and The Recovery of Debts due to Banks and Financial Institutions (RDDBFI) Act have been amended to improve resolution/recovery of bank loans. Six new Debt Recovery Tribunals (DRTs) have been established for improving recovery.

n taken iii	NEAS	טוב נוומו	NO. TO	2010			
				Amount in	wolved in pr	operties sei	zed/taken
No. of pr	operties so	eized/taker	into		into pos	session	
	posses	sion			(Rs. in	Crore)	
Mar-14	Mar-15	Mar-16	Dec-16	Mar-14	Mar-15	Mar-16	Dec-16
9	16	33	2	91.53	189.49	124.13	14.01
З	5	6	3	145.38	123.38	520.62	86.19
13	51	30	27	30.94	297.15	679.60	592.25
18	31	42	38	267.00	412.00	667.00	669.00
1	3	3	5	15.23	52.03	102.12	215.81
ı		•			-		1
10	13	20	22	215.63	142.52	327.06	230.00
4	10	14	17	376.16	1,173.94	594.79	318.99
10	19	43	53	472.00	742.51	1,635.36	1,931.98
23	30	67	24	73.32	142.36	362.18	466.62
13	41	59	12	306.00	2,453.00	1,564.00	1,135.00
υ U	·w	2	7	9.71	20.73	17.75	52.56
25	25	52	60	377.56	518.23	518.45	680.97
13	25	13	1	557.64	864.67	959.91	40.29
17	12	7	18	275.90	68.69	224.50	479.31
65	76	68	39	2,335.92	4,096.46	2,236.95	9,325.83
7	7	4	1	138.72	589.23	224.52	11.86
4	6	31	12	78.11	73.91	912.99	938.39
15	17	24	23	779.88	877.44	701.41	242.80
4	4	2	5	176.74	105.42	320.04	201.35
1	3	3	4	65.44	172.10	111.70	185.72
14		1	8	265.55	1	15.26	206.08
11	12	13	10	328.59	262.21	230.13	491.84
195	226	344	266	1,038.84	2,884.34	5,040.77	3,183.70
		5	8		1	207.00	246.00
2	w	2	4	126.00	123.00	26.00	57.00
•	15	1		1	14.11	28.39	
480	653	889	669	8,547.79	16,398.92	18,352.63	22,003.55
	No. of pr No. of pr Mar-14 9 9 3 13 18 1 10 4 10 23 33 33 13 33 17 65 7 4 11 195 195 480	No. of properties so possess Mar-14 Mar-15 9 16 3 5 13 5 1 3 1 1 1 1 1 1 1 1	No. of properties seized/taker possession Mar-14 Mar-15 Mar-16 9 16 33 9 16 33 9 16 33 13 51 30 10 13 51 10 13 20 11 10 14 10 13 3 11 12 7 13 14 7 14 4 6 31 15 17 24 4 4 7 6 31 11 12 7 6 31 11 12 7 13 14 -	No. of properties seized/taken into possession Mar-14 Mar-15 Mar-16 Dec-16 9	Amount in No. of properties seized/taken into Possession Possess	Amount involved in properties seized/taken into Amount involved in properties seized/taken into (Rs. in Mar-14 Mar-15 Mar-16 Dec-16 Mar-14 Mar-15 Mar-15 Mar-16 Dec-16 Mar-14 Mar-15 Mar-15 Mar-15 Mar-16 Dec-16 Mar-14 Mar-15 Mar-15 Mar-16 Mar-17 Mar-18 Mar-18 Mar-18 Mar-18 Mar-18 Mar-18 Mar-19 Mar-19	Amount involved in prope into possess (Rs. in Cro C-16 Mar-14 Mar-15 2 91.53 189.49 3 145.38 123.38 267.00 412.00 5 15.23 52.03 142.52 17 376.16 1,173.94 53 472.00 2,453.00 1 24 73.32 142.36 12 379.88 877.44 5 176.74 105.42 1 138.72 589.23 1 1 1 138.72 589.23 1 1 1 138.72 589.23 1 1 1 138.72 589.23 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1